GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:4539 ANSWERED ON:22.04.2013 REGISTRATION OF UNORGANISED SECTOR WORKERS

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the status of the implementation of the Unorganised Sector Workers' Social Security Act, 2008;
- (b) whether some States have not started the registration of workers under the said Act;
- (c) if so, the details thereof and the reasons therefor, State-wise;
- (d) the total number of unorganized workers availing of the benefit of the said Act as on date, State-wise; and
- (e) the steps taken by the Government for the implementation of the said Act all over the country?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI KODIKUNNIL SURESH)

- (a) to (c): As a follow up of the implementation of the unorganised Sector Workers' Social Security Act, 2008, State/UTs have to set up State Social Security Boards at the State level and also formulate Rules/Schemes for the benefit of the unorganised workers. The Act has a provision for registration of unorganised workers at the Districts Administration level. As per the reports received in the Ministry of Labour & Employment, 11 States have set up State Social Security Boards and framed Rules.
- 1 Karnataka Board set up Rules Framed
- 2 Chhattisgarh Board set up Rules Framed
- 3 West Bengal Board set up Rules Framed
- 4 Assam Board set up Rules Framed
- 5 Odisha Rules Framed
- 6 Gujarat Board set up Rules Framed
- 7 Kerala Board set up Rules Framed
- 8 Andaman & Board set up Rules Framed Nicobar Islands
- 9 Tripura Board set up Rules Framed
- 10 Rajasthan Board set up Rules Framed
- 11 Andhra Pradesh Board set up Rules Framed
- (d) & (e): Ministry of Labour & Employment has been consistently pursuing with the States/UTs for setting up of State Boards and formulate social security schemes. At the central level, the scheme of Rashtriya Swasthya Bima Yojana (RSBY) to provide smart card based cashless health insurance, including maternity benefit, cover of Rs. 30,000/- per annum on family floater basis to BPL families (a unit of five) in the unorganized sector, was launched on 01.10.2007. The scheme became operational from 01.04.2008. The scheme is presently being implemented in 28 States/ Union Territories. As on 31.03.2013 the State-wise number of families provided smart cards under RSBY is at Annexure.